

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 442/TT/2026

Subject: Petition under Section 62 read with Sections 79(1)(c) and (d) of the Electricity Act, 2003, read with Regulation 15(1)(a) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, and the applicable provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for the determination of the transmission tariff from the Date of Commercial Operation (COD) to 31.3.2029 for the establishment of 220 kV line bays (GIS) at the 400/220 kV Prithla Substation.

Petitioner : Gurgaon Palwal Transmission Limited (GPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Others

Date of Hearing : **13.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, GPTL
Shri Ashutosh K. Srivastava, Advocate, GPTL
Shri Aashwyn Singh, Advocate, GPTL
Ms. Nuha Rahman, Advocate, GPTL
Ms. Himaangini Mehta, Advocate, HVPNL
Shri Raheel Kohli, Advocate, HVPNL

Record of Proceedings

The matter was heard virtually.

2. The Petitioner has filed this Petition to determine the transmission tariff for the transmission asset from COD to 31.03.2029, in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 (2024 Tariff Regulations).

3. The learned counsel for the Petitioner submitted that no reply has been filed by the Respondents in the matter. He requested that the Commission may allow the interim tariff in the Petition.

4. The learned counsel for the Respondent HVPNL sought two weeks' time to file its reply in the matter.



5. After the hearing, the Commission directed as under:
- a) The Respondents are given a last opportunity to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within one week thereafter;
 - b) The Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two weeks:
 - i. Under Regulation 101 of the 2024 Tariff Regulations, the Petitioner is required to procure equipment, works and services through a transparent, competitive bidding process. Clarify whether the procurement of equipment, works, and services in relation to the instant petition was conducted through competitive bidding. If so, submit the details of the bidding process, including the tender documents, details of bidders, a comparative statement of bids received, and the letter of award or work orders.
 - ii. According to the Petitioner, the Detailed Project Report (DPR) has not been prepared in respect of the instant Petition. Submit the basis for the cost estimate for awarding the EPC contract to GE T&D India Limited at ₹3,168.55 lakh, which is approximately 62.57% higher than the estimated cost of ₹1,949 lakh (hard cost) estimated by CTUIL.
 - iii. A copy of NIT published by the Petitioner in respect of the instant transmission asset.
 - iv. In the revised Form-12, the Petitioner has not provided the start and completion dates, as per the original plan as well as the actual dates, for the supply and construction activities. Submit a revised Form-12 that separately sets out the planned and actual start and completion dates for the supply and construction activities.
 - v. The PERT/Gantt chart of execution.
 - vi. Whether the Petitioner provided the relevant information sought by ICICI Bank in its email dated 11.10.2023 regarding the actual cost of financing.
6. The Petition will be listed for hearing on **10.11.2026**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)

